



2026:AHC:19274

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 298 of 2026

Mewa Lal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|--------------------------------------------------------|
| Counsel for Petitioner(s) | : Phool Singh Yadav, Pragati Jaiswal,<br>Vaibhav Yadav |
| Counsel for Respondent(s) | : C.S.C.                                               |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1. Heard Mr. Vaibhav Yadav, learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.3/ Board of Revenue, U.P. at Prayagraj to decide the Revision No.2302 of 2022 (Mewa Lal vs. State of U.P. & Another), under Section 210 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by the petitioner arising out of proceeding under Section 210 of U.P. Revenue Code, 2006 is pending before respondent no.3/ Board of Revenue, U.P. at Prayagraj since 2022. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.6 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.3/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Revision No.2302 of 2022 (Mewa Lal vs. State of U.P. & Another), under Section 210 of U.P. Revenue Code, 2006 after giving an opportunity of hearing to the parties

in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

**(Chandra Kumar Rai,J.)**

**January 28, 2026**  
Rameez